

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 619 of 2020

IN THE MATTER OF:

Singireddy Reddy Bharath alias Bharath Reddy ...Appellant

Versus

M/s. Zentora Overseas Careers Pvt. Ltd. & Anr. ...Respondents

Present:

**For Appellant : Mr. Rajat Kapoor, Mr. Roshan Atiq and Ms. Mamta,
Advocates**

**For Respondents : Mr. Sridhar Venkatarya Sundaraja, Resolution
Professional**

Mr. Palak Rohmetra, Advocate for R-2

Ms. Padmasri Appanna, IRP

ORDER

(Through Virtual Mode)

12.10.2020 Ms. Padmasri Appanna appearing in person submits that she has replaced Mr. Sridhar Venkatarya Sundaraja as the Resolution Professional. I.A. No. 2412 of 2020 filed by the Appellant for seeking such substitution is accordingly allowed.

Resolution Professional is granted two weeks' time to file reply-affidavit. Appellant to file rejoinder to the reply filed by the Respondents within two weeks thereof. Learned counsel for the parties may also file their short written submissions, not exceeding three pages, within four weeks.

Let the matter be processed for hearing on **27th November, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

/ns/gc/